

C. A. T. Bench, JAIPUR

Date of Order

T.A. 1949/86

Orders

30/6/93

None present for the applicant.
Mr. U. D. Sharma - Counsel for the respondents.

Notices issued to the applicants could not be served. There were fresh notices to the applicants informing them about the transfer of the present case from Jodhpur Bench to Jaipur Bench.

The case may be listed for hearing on 25/8/93.

Regd-Ad.
fresh notices
issued to the
applicant.

5/7/93

Order No.

45/93

dated 7-7-93

(O. P. Sharma)
Administrative Member

G. Krishna
Gopal Krishna
Member (Judl.)

25/8/93 Mr. U. D. Sharma - Counsel for respondents.

The notices to the applicant in this case were issued on 5/7/93 A.D. hrs yet not been received. There ~~is~~ more than one and a half month have ~~passed~~ passed. The notices are presumed to have been served. None is present on behalf of the applicants.

The T.A. is dismissed in default.

Ad not
received
5/8/93

Ad received
on 5-30 P.M.
not received
for applicant

25/8/93
Rule 17
Gopal Krishna

Gopal Krishna
Member (Judl.)

B. B. Mahajan
(B. B. Mahajan)
Member (Judl.)